

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 354/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

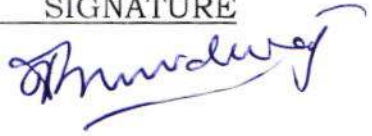
NAME OF THE PARTIES:

Jagdish Manilal Patel

V/s.

Kotak Mahindra Bank Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58(4) & 59 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAJ Shri V.P. Verma	1/6 Ms legal Advocates for petitioner	

ORDER

T.C.P. No. 354/58(4)&59/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Petitioner is present.
2. On hearing the facts of this Petition, it is to be admitted for adjudication.
3. The Petitioner has placed on record the Tracking of the "delivery" of the Petition on the Respondent. No one is present from the side of the Respondent.
4. The Petitioner is seeking Interim Relief that Status quo be granted in respect of the Share holdings of the Shares not to be transferred further by the Respondent Nos. 1 and 2.

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5. Records have demonstrated that one Status quo has already been granted by the Hon'ble Court, 4th Additional Civil Judge, Surat. That Order is still in operation as stated by the Learned counsel of the Petitioner.
6. Since the Order has already been passed and since nobody has appeared from the side of the Respondent, the Application to maintain Status quo is allowed.
7. This NCLT Bench directs accordingly the Petitioner to intimate this Order as well as the next date of hearing to all the Respondents and place on record the Affidavit of service.
8. The next date of hearing is **20.09.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
21.08.2017.

Sd/-

M.K. Shrawat
Member (Judicial)